

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 53**

**TO BE ANSWERED ON THE 7TH DECEMBER, 2022/ AGRAHAYANA 16, 1944
(SAKA)**

REVIEW OF COUNTER-INSURGENCY STRATEGY

53 SHRI K.R. SURESH REDDY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government subscribes to the view that it must carry out a holistic review of India's counter-insurgency strategy, transform the Central Reserve Police Force (CRPF) and relieve the armed forces for their primary mission;

(b) if so, the steps that are proposed to be taken by Government in this direction; and

(c) if not, the reasons therefor?

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (c): 'Police' and 'Public Order' are State subjects under the Seventh Schedule to the Constitution of India and maintenance of law and order is primarily the responsibility of the State Governments. The Government is committed to supplement efforts of State Government for maintaining law & order and curbing unlawful activities through various measures including deployment of Central Armed Forces. The CRPF is deployed to assist the civil administration under the State

Governments/Union Territory Administrations in the matter relating to maintenance of public order, internal security and counter insurgency. CRPF is deployed in the various major theatres of internal disturbances for which pre-induction training nodes have been established to impart theatre specific training to the newly inducted personnel in order to physically and mentally prepare them to meet challenges in the respective theatres and to augment their operational efficiency. Strengthening of Central Armed Police Forces (CAPFs) including CRPF is an ongoing process and the Government takes suitable steps as per the requirements to deal with different insurgency and law and order situations.
